

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 836 OF 2024**

IN THE MATTER OF:

Sarita Dwivedi

.... Applicant

Versus

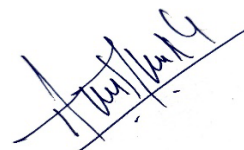
State of Uttar Pradesh & Ors.

.... Respondents

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Respondent
Uttar Pradesh Pollution Control Board
Through

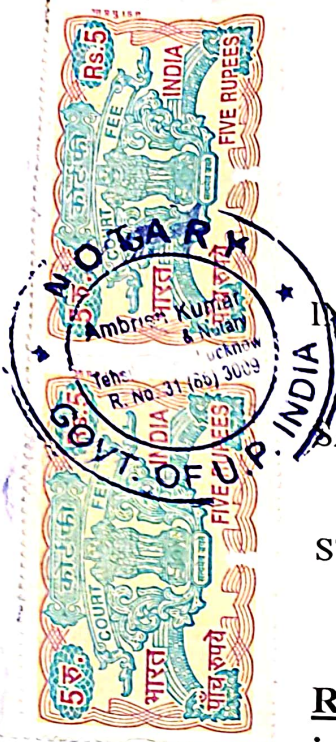


Amit Shukla
Advocate

D-54, Sector- 48, Noida – 201303
Mo. Nos. 9999933220, 9999333220
Email: amit.shukla@lexweb.in

Place: New Delhi
Date: 19.10.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
AT DELHI PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 836/2024



IN THE MATTER OF:

SARITA DWIVEDI

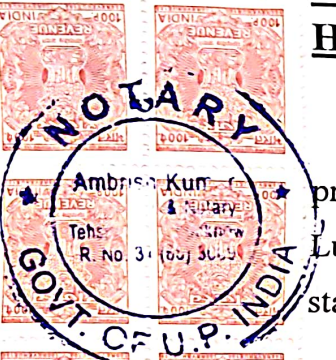
.... APPLICANT

VS

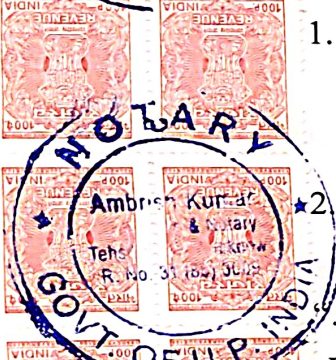
STATE OF UP

.... RESPONDENT

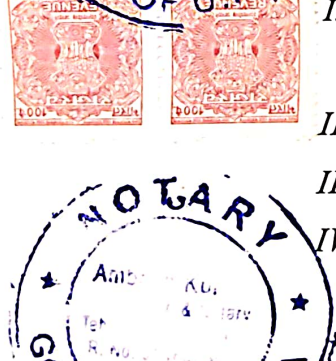
**Response on behalf of Uttar Pradesh Pollution Control Board
in compliance to the order dated 02.09.2024 passed by this
Hon'ble National Green Tribunal, Principal Bench, New Delhi.**



I, Dr. Umesh Chandra Shukla, aged about 50 years S/o Shri P. L. Shukla, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow hereinafter referred as UPPCB, do hereby solemnly affirm and state on oath as under:-



1. That in the abovementioned capacity I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

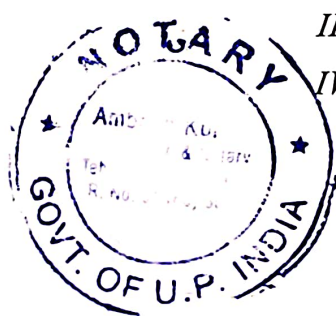


2. That vide its order dated 02.09.2024 this Hon'ble Tribunal has passed the following directions.

.....9. Further we implead the following as respondents.

- I. State of UP through Additional Chief Secretary/Principal Secretary, Environment Forest and Climate Change, Lucknow
- II. UPPCB though its Member Secretary
- III. Central Pollution Control Board through his Member Secretary
- IV. Lucknow Development Authority through Vice Chairman, Lucknow

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur, Janubi, Lucknow
19/10/24



V. District Magistrate, Lucknow

VI. M/s Omaxe Limited having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow

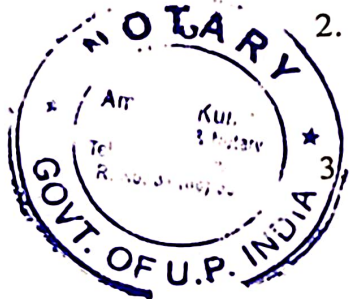
10. Office shall issue notices to all the respondents to enable them to file their response/replies within three weeks from the date of receipt of notice.....”

1. That in compliance of direction passed by Hon'ble NGT vide order dated 02.09.2024, Joint Committee comprising of Officials of Central Pollution Control Board, Tehsildar, Sarojini Nagar, Lucknow and Officials of Regional Office, Uttar Pradesh Pollution Control Board, Lucknow conducted the joint inspection of the premises of M/s Omaxe City, Aurangabad Khalsa, Lucknow on 03.10.2024.

2. That the joint inspection report is to be submitted by Central Pollution Control Board.

3. That M/s Omaxe City, Aurangabad Khalsa, Lucknow has obtained Consent to Establish and Consent to Operate from UPPCB. Copy of Consent to Establish and Consent to Operate issued by UPPCB is attached herewith as Annexure No.-1 and Annexure No.-2.

4. That M/s Omaxe City, Aurangabad Khalsa, Lucknow has STP of 2.2 MLD. Officials of Regional Office, UPPCB, Lucknow regularly monitoring the treated sewage from the outlet of the STP and the latest monitoring was conducted on 08.10.2024 in which the parameters of discharge from outlet of the STP was found to be complying with the norms. Copy of monitoring report dated 08.10.2024 is attached herewith as Annexure No.-3.



A. Kumar
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Anaiya
 Adampur Janubi, Lucknow
 19/10/24

(Handwritten signature)

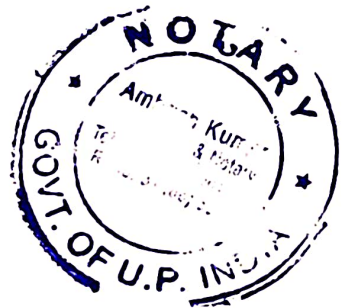
5. That the above response on behalf of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.



DEPONENT


VERIFICATION:-

Verified at Lucknow on this 19 day of October, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.


DEPONENT




AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Garj, Anaiya
Adampur, Janubi, Lucknow
19/10/24


I know and identify the deponent
who has signed & put T.S. before me



उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड लखनऊ
UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

सन्दर्भ सं०
Ref. No. :

1716/140e-3189/07

दिनांक
Dated : ...20...01...2007

सेवा में,

मै० ओमेक्स सिटी,
औरंगाबाद जागीर, औरंगाबाद खालसा,
लखनऊ ।

विषय: पर्यावरणीय प्रदूषण के दृष्टिकोण से अनापत्ति प्रमाण-पत्र के निर्गमन के सम्बन्ध में :
महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र का संदर्भ ग्रहण करें । आपके आवेदन पत्र के अमिलेखों एवं प्रेषित सूचनाओं के आधार पर जांच की गयी तथा आपके आवेदन पर विचार किया गया । आपको ग्राम- औरंगाबाद खालसा, के खसरा सं०-1167-1283, 1285 ग, 1285 ख, 1379, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1336, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1681, 1683, 1713 एवं ग्राम औरंगाबाद जागीर खसरा सं०- 1465 पर टाउनशिप एवं अन्य सुविधाओं की स्थापना हेतु निम्नलिखित शर्तों के अधीन अनापत्ति प्रमाण-पत्र प्रदान किया जाता है :-

1. आप द्वारा निर्माणाधीन टाउनशिप का कुल क्षेत्रफल एवं विल्टअप एरिया प्रस्तावित क्षेत्रफल से अधिक नहीं होगा ।
2. टाउनशिप भू-जल से आपूर्ति हेतु संबंधित विभाग के सक्षम अधिकारी से पूर्व अनुमति प्राप्त करेगा ।
3. स्थल पर निर्माण कार्य लखनऊ विकास प्राधिकरण से स्वीकृत मानचित्र के अनुसार कराया जायेगा ।
4. टाउनशिप प्रस्तावनुसार 2200 कॅ०एल०डी० क्षमता के एस०टी०पी० का निर्माण डिसइन्फेक्शन यूनिट के साथ सीवेज जनित होने के पूर्व करेगा तथा शुद्धिकृत उत्प्रावह का प्रस्तावानुसार ग्रीनबेल्ट, गार्डनिंग एवं फ्लशिंग हेतु प्रयोग करेगा ।
5. टाउनशिप शुद्धिकरण व्यवस्थाओं हेतु अलग से डी०जी० सेट स्थापित करे तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करे ।
6. सालिड वेस्ट मैनेजमेण्ट नियमानुसार किया जाये तथा बायोडीग्रेडेबुल वेस्ट के लिए वर्मीकल्चर किया जाये ।
7. समस्त प्रस्तावित डी०जी० सेट्स पर ध्वनि रोधक व्यवस्थाओं के साथ-साथ बोर्ड मानकों के अनुसार पर्याप्त ऊँचाई की चिमनी भी स्थापित की जाये ।
8. टाउनशिप नियमानुसार रेन वाटर हार्वेस्टिंग की व्यवस्था करे ।
9. टाउनशिप नियमानुसार कम से कम 33 प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करे ।
10. टाउनशिप से कोई भी प्रदूषित उत्प्रावह बाहर जनित नहीं होगा ।
11. टाउनशिप को संचालन से पूर्व बोर्ड से जल/वायु सहमति प्राप्त करना होगा ।
12. आपकी टाउनशिप का कवरिंग एरिया 50 हेक्टेयर से कम होने के कारण आपको ई०आई०ए० नोटिफिकेशन 2006 संबंधी अधिसूचना दिनांक- 14.09.2006 के अन्तर्गत पर्यावरण मंत्रालय, भारत सरकार से क्लीयरेंस प्राप्त करने की आवश्यकता नहीं है ।
13. उपरोक्त शर्तों की अनुपालन आख्या प्रतिमाह बोर्ड को सूचित करना सुनिश्चित करें ।

उपरोक्त समस्त शर्तों का कड़ाई से अनुपालन सुनिश्चित किया जाये । उक्त शर्तों का उल्लंघन पाये जाने की दशा में निर्गत अनापत्ति निरस्त करते हुये जल/वायु अधिनियमों के अन्तर्गत विधिक कार्यवाही की जा सकती है ।

मुख्य,
(के०के०शर्मा)
मुख्य पर्यावरण अधिकारी

प्रतिलिपि: निम्न को सूचनार्थ प्रेषित ।

- 1- महाप्रबन्धक, जिला उद्योग केन्द्र, लखनऊ ।
- 2- उपाध्यक्ष, लखनऊ विकास प्राधिकरण, लखनऊ ।

मुख्य पर्यावरण अधिकारी

1864/NOC-3189/07

5-2-07

सेवा में,
 मै० ओमेक्स सिटी,
 औरंगाबाद जागीर, औरंगाबाद खालसा,
 लखनऊ ।

विषय: अनापत्ति प्रमाण-पत्र सं०- १७१६/एन०ओ०सी०-३१८६/०७
 दिनांक- २०-०१-०७ में संशोधन के सम्बन्ध में :

महोदय,

कृपया अपने पत्र दिनांक- ०२-०२-०७ का संदर्भ ग्रहण करने का कष्ट करें । आपकी पत्रावली एवं उसके साथ प्रस्तुत एल०डी०ए० द्वारा निर्गत तलपट मानचित्र का परीक्षण किया गया । उनके परीक्षण एवं आपके प्रार्थना-पत्र पर विचार करते हुए आपको निर्गत एन०ओ०सी० संख्या १७१६/एन०ओ०सी०-३१८६/०७ दिनांक-२०-०१-०७ में निम्नलिखित संशोधन किये जाते हैं :-

- १- पत्र के पैरा नं०-१ में खसरा संख्या १३७६ के स्थान पर १३०६ पढ़ी जाये ।
- २- बिन्दु संख्या- ६ पर अंकित हरित पट्टिका के रूप में विकसित किये जाने वाला क्षेत्रफल एल०डी०ए० द्वारा अंकित निर्देशों के अनुसार आपके टाउनशिप के कुल क्षेत्रफल का कम से कम १५ प्रतिशत रखने में बोर्ड को कोई आपत्ति नहीं है ।
- ३- अनापत्ति प्रमाण-पत्र की अन्य शर्तें पूर्ववत् रहेगी ।

भवदीय



(के०के०शर्मा)

मुख्य पर्यावरण अधिकारी
 क्षेत्रीय अधिकारी

०/०


Annexure-2



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

215952/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2024

Date: 30/07/2024

To,

M/s

Omaxe City of M/s Omaxe Limited

village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani
 Nagar, Distt - Lucknow,LUCKNOW,226025

Application Id-
 27303095

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to Omaxe City of M/s Omaxe Limited located at village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani Nagar, Distt - Lucknow,LUCKNOW,226025. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Omaxe City of M/s Omaxe Limited granted for the period from 30/07/2024 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
------	---------	----------	------

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-
 (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1005.54 KLD	STP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 9
2	BOD (mg/L)	20 mg/l
3	Fecal Coliform (MPN/100ml)	1000
4	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dg sets of 125 KVA	Diesel	1	Particulate Matter	2.2 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to Operate is valid for operation of STP of 2200 KLD capacity for the treatment of sewage 1005.54 KLD and operation of DG set of 125 KVA in the housing society of M/s Omaxe City of M/s Omaxe Limited, village -Aurangabad Khalsa, Aurangabad Jangir, Tehsil -Sarojani Nagar, Distt -Lucknow.

2. The unit shall deposit Environmental Compensation of Rs. 14,25,000/ (Rs Fourteen lakh Twenty Five Thousand Only) imposed against the unit imposed by UPPCB vide letter dated 29.07.2024 within 15 days
3. Unit shall operate and maintain the STP and treated effluent shall always meet the norms for STPs as prescribed in the Environment (Protection) Rules 1986.
4. Electromagnetic flow meter shall be installed at water source (Tube well) and outlet of STP and shall maintain the records.
5. DG set of 125 KVA shall always be equipped with canopy and stack height of 2.2 meter above from the roof of nearest building.
6. Operation of Air pollution control system and operation of the unit must ensure protection of ambient air of the area.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
9. Unit shall comply the provisions of Solid waste Management Rules 2016, and shall ensure safe disposal of solid waste generated.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:29 +05'30'
Vivek Roy
Chief Environment Officer

Copy to:

Regional Officer Lucknow to ensure the compliance of the conditions imposed in the consent order

Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:53 +05'30'
Vivek Roy
Chief Environment Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव में बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Annexure-3
CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Date: 16/10/2024

Ref No: 28503457/Lucknow/2024/paybasis

- 1- Name of Industry: Omaxe Limited, Aurangabad khalsa, Vill-Aurangabad khaslsa, Raebareilly road, Amar shaheed path
- 2- Address of Industry: Vill-Aurangabad khaslsa, Raebareilly road, Amar shaheed path
- 3- District: Lucknow
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Rajjan Tripathi SA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 lit plastic jerrycan & 1 MPN glass bottle
- 9- Date of Sample Collection: 08/10/2024
- 10- Analysis Indented by: RO Lucknow
- 11- Date of sample receipt in Lab: 09/10/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.60	As per MoEF&CC/CPCB	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	46.0	"	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2800	"	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	700	"	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	18.0	"	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	134.0	"	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
 Samrendra Singh (ASO)

Digitally signed by SAMRENDRA SINGH
 Date: 2024.10.16 18:09:25

RAM GOPAL
 Chief Environmental Officer
 Central Laboratory

Digitally signed by RAM GOPAL
 Date: 2024.10.16 18:09:38